

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:3511  
ANSWERED ON:29.07.2009  
ILLEGAL FOETICIDE  
Joshi Shri Mahesh

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the male and female foeticide being carried out illegally on large scale in the nursing homes and clinics in the country;
- (b) if so, the details thereof, State-wise; and
- (c) the steps taken by the Government to prevent this practice?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) & (b) As per report received from State/UTs, 196 Cases of Non Registration, 152 Cases of Non-Maintenance of records, 125 Cases of Communication of sex of foetus and 37 Cases of advertisement about Pre-Natal/conception diagnostics facilities has been reported from State/UTs. State/UTs wise details of cases reported are enclosed at Annexure.

(c) The steps taken by the Government include the Constitution of a National Inspection & Monitoring Committee (NIMC) for detecting violation of the Act and conducting of raids, Monitoring through the Central Supervisory Board under the Union Minister of Health & Family Welfare, Creating awareness on the issue through various IEC mechanisms, Sensitizing stake holders including the Judiciary and public prosecutors, holding of workshops/seminars and community awareness through Auxilliary Nursing Midwife (ANM) and Accredited Social Health Activist (ASHA), as well as facility for on-line Complaint registration facility and online filling of 'Form F' by clinics.